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Title : Need to include 'Khetauri', Bhuiyan', 'Ghatwal', 'Bhuiyan-Ghatwal', 'Periyar', and 'Kadar' communities of Santhal Pargana in Jharkhand in the list of Scheduled Tribes.

SHRI NISHIKANT DUBEY (GODDA): I refer the matter raised under Rule 377 on 23.11.2010 regarding inclusion of Khetauri, Bhuiyan, Ghatwal, Bhuiyan-Ghatwal, Periyar and Kadar communities of Santhal Pargana in Jharkhand in the list of Scheduled Tribes.

In this matter, it was informed that the State Government has not furnished their comments/ recommendation on the inclusion of these communities in the list of Scheduled Tribes. But it is understood from the State Government of Jharkhand that they have already furnished their comments/ recommendation for inclusion of Khetauri, Bhuiyan, Ghatwal, Bhuiyan-Ghatwal, Periyar and Kadar communities in the list of Scheduled Tribe in the year 2005 and recently also.

Further to add that advanced science and technology can also reveal their identity by doing DNA tests. Secondly if the state government of Jharkhand is not doing justice with these communities, the Central Government's intervention will certainly help them. Article 342 of Constitution of India also gives right to the Central Government for bringing suitable amendments for their inclusion because they are living in Schedule V area.

Thus, these communities should be included in the list of Scheduled Tribes immediately